

Central Administrative Tribunal, Principal Bench

O.A.No.1402/98

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 31st day of July, 1998

Subhash s/o Shri Ghure Singh  
r/o Village Gurwadi  
Post Ghori  
Tesh. Palwal  
Dist. Faridabad (Haryana). . . . . Applicant  
(By Sh. Yogesh Sharma, proxy of Sh. V.P.Sharma, Advocate)  
Vs.

1. Union of India through  
The General Manager  
Northern Railway  
Baroda House  
New Delhi.
2. The Divisional Railway Manager  
Northern Railway  
Nikaner Division  
Bikaner (Raj.).
3. The Divisional Engineer  
Northern Railway (M.G.)  
Old Delhi Railway Station  
Delhi. . . . . Respondents

O R D E R (Oral)

The applicant states that he ~~was~~ worked as Casual Labour during 1984-85 and was discharged after completion of the work. He filed an OA No.579/94 which was disposed of by an order dated 23.3.1994 with the following directions:

"The limited relief, which we can grant the applicant is to direct the authorities concerned to consider the applicant for re-engagement along with others, if and when the respondents have the necessity of engaging casual workers and if the applicant is otherwise eligible. We accordingly make this directions." (emphasis supplied).

2. The applicant states that he ~~has~~ also filed an MA No.1834/96 under Rule 24 for implementation of the judgment on which the Tribunal made the following order:

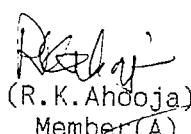
"This is a Miscellaneous Application filed under rule 24 of the Central Administrative Tribunal (procedure) 1987 for fixing a time limit for compliance of directions contained in the judgment dated 23.3.1996. This application is not opposed. We direct the respondents to comply with the order aforesaid mentioned within three months from today." (emphasis supplied).

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3. The applicant now states that in compliance of the directions of this Tribunal, he was asked to attend the office of Respondent No.3 on 31.10.1996. After verification of the records produced by the applicant, the Divisional Mechanical Engineer, Bikaner vide his order dated 5.2.1997 directed the DPO, Bikaner to include the name of the applicant in the live casual labour register. The grievance of the applicant, in the present case, is that despite the aforesaid directions of the Divisional Mechanical Engineer, he was not re-engaged nor he has been intimated his seniority position in the live casual labour register. On the other hand, he alleges that the respondents have <sup>been</sup> <sub>h</sub> re-engaging his juniors. He submits that representation dated 18.9.1997, Annexure A1 filed by him has also not been decided by the respondents.

4. I <sup>have</sup> <sub>h</sub> heard the learned counsel for the applicant. I consider it proper to dispose of this application, in the interest of justice, at the admission stage itself by directing Respondent No.2 to take a decision on the representation, Annexure-A1 of the applicant within a period of one month from the date of receipt of a copy of this order and intimate the decision taken to the applicant with a speaking order. The applicant will have liberty to approach this Tribunal, in accordance with law, in case he is not satisfied with the decision taken by Respondent No.2.

5. Office is directed to send a copy of the OA along with the certified copy of this order to Respondent No.2.

  
(R.K. Ahdoja)  
Member(A)

/rao/